

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 589
TO BE ANSWERED ON 06.12.2023**

K-RAIL PROJECT

**589. SHRI K. MURALEEDHARAN :
SHRI V. K. SREEKANDAN :**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway Board has directed the Southern Railway to hold talks with K-Rail on issues related to the project and submit a report at the earliest and if so, the details thereof;**
- (b) whether it is true that this latest directives from the Railway Board was based on the comments submitted by the Southern Railway;**
- (c) whether the State (K-Rail) will have to acquire around 108 hectares of railway land for this purpose;**
- (d) if so, whether the Railways has agreed for the acquisition of railway land by K-Rail;**
- (e) if so, the details thereof; and**
- (f) whether the Government has taken any final decision on the technical and administrative sanction to this project and if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (f): Silver Line Semi High Speed Rail from Thiruvananthapuram to Kasaragod in Kerala has been identified by Kerala Rail Development

Corporation Limited (KRDCL), a Joint Venture company of State Government of Kerala (51%) and Ministry of Railways (49%) for development. After survey, KRDCL has submitted Detailed Project Report (DPR) of Semi High Speed Rail Project to the Ministry of Railways for approval. Sufficient details for technical feasibility are not available in the DPR. Therefore, KRDCL has been advised to provide detailed technical documents such as alignment plan, details of land, crossings over existing railway network, etc. to further, examine the feasibility of project. Southern Railway has been advised to discuss various issues related to the project with KRDCL and submit their comments to Ministry of Railways for further examination. The project is not yet sanctioned.
